

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copies of order
dt. 15/2/02 issued to
the counsel for both
sides.

15/2
S.O.

107
19/2/02

Order dated 15.2.02

~~The~~ I heard the learned counsel
of both sides. There is no rule for
recalling of an order already
passed on merits by filing an
application like the present M.A. 25/02.
Rule-15 of C.A.T. (Procedure) Rules
provides that in such case a regular
Review Application has to be filed.
M.A. 25/02 is accordingly rejected.

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Member (A)

7
Member (J)